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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

Original Application No. 103/2005

Date of decision: 11.05.2007

Hon'ble Mr. Kuldip Singh, Vice Chairman,

Hon'ble Mr. Tarsem Lal, Administrative Member.

Jugal Kishore, S/o Shri Ram Kishan, aged 49 yelars, HS-I in the Office of Garrison Engineer(Air Force), Nal Bikaner,R/o Dhabion Ka Mohalla, Ganga Shaher Road, Bikaner.

: Applicant.

Rep. By Mr. Vijay Mehta : Counsel for the applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Commander Works Engineer (Air Force) MES, Bikaner.
3. Garrison Engineer (Air Force) MES, NAL. Bikaner.

Rep. by Mr. M. Godhara Proxy counsel
For Mr. Vinit Mathur, :Counsel for the respondents.

ORDER

Per Mr. Kuldip Singh, Vice Chairman.

We have heard the learned counsel for both sides. The facts are not in dispute.

2. Admittedly, in this case, the respondents have filed M.A. No. 33/2007, seeking extension of time upto 05.05.2007 for implementing the order dated 23.11.2006 passed by this Bench of the Tribunal. The said MA was ordered and the respondents herein were directed to ensure that the pay of the applicant should be fixed within the given time and the O.A was listed for hearing on 07.05.2007 and the same is adjourned to today i.e. 11.05.2007.



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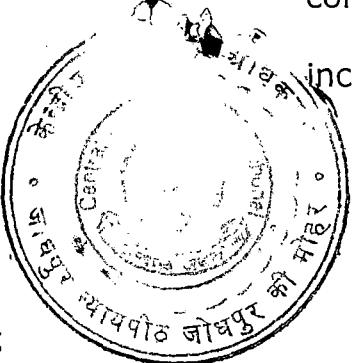
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3. When the case was taken up for hearing today, the learned counsel for the applicant produced before us a copy of the order dated 25.04.2007 passed in O.A. No. 105/2005, vide which similar controversy has been settled.

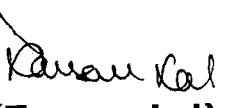
4. In the reply also in para 4 page 16 of the paper book the respondents have admitted that the statement of refixation of pay of the applicant has been prepared and submitted to the higher authority for its sanction cum approval which is pending consideration. The reply in this case was filed as early as on 16.01.2006.

5. We have waded through the judgement also. As the respondents themselves sought time to implement the order of this Tribunal dated 23.11.2006, passed in this O.A and the similar controversy has been settled by this Bench of the Tribunal, we are inclined to pass the following order in this O.A.

" The Respondents are directed to pay the arrears within a period of two months from today. If the payment is delayed the applicant is entitled to get interest on the arrears with effect from 11.07.2007 @ 10% per annum, till the date of payment.



O.A is disposed of as above. There shall be no order as to costs.


(Tarsem Lal)
Administrative Member

Jsv.


(Kuldip Singh)
Vice Chairman.

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